

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. 445/01

DATED THE 20TH DAY OF AUGUST, 2001

CORR?: HON'BLE MR. JUSTICE ASHOK .C.AGARWAL-CHAIRMAN  
HON'BLE MR. G.C.SRIVASTAVA -MEMBER (A)

Shri Shyamsunder Meghaji Survase,  
S/o Meghaji Survase,  
aged - Adult, Staff No.6755,  
Working as: Divisional Engineer,  
at Dahisar,  
residing at Telephone Staff Bldg.No.D-2,  
Opposite Flat No.6,3rd Floor, S.V.Road,  
Opposite Goregaon Telephone Exchange,  
Goregaon (West), Mumbai - 400 062.  
(By Advocate Shri S.P.Kulkarni)

Versus

Union of India,  
through Director General,  
Department of Telecommunications,  
Sanchar Bhawan, New Delhi  
110 001.

- Respondent no.1

The Chief General Manager,  
Mahanagar Telephone Nigam Ltd.,  
Telephone House, Prabhadevi,  
Mumbai - 400 028.

- Respondent no.2

The Assistant General Manager (A-1),  
Mahanagar Telephone Nigam Ltd.,  
Telephone House, Prabhadevi,  
Mumbai - 400 028.

- Respondent no.3

The General Manager,  
M.T.N.L. (West-III),  
4th Floor, Kandivili Telephone  
Exchange, S.V.Road, Kandivili West,  
P.O. Mumbai - 400 067.

- Respondent no.4

The Deputy General Manager (BVL),  
Borivili Telephone Exchange Bldg.,  
S.V.Road, Borivli (West),  
P.O. Mumbai - 400 092.  
(By Advocate Shri S.S.Karkera)

- Respondent no.5

Contd....2/-

ORAL ORDER

Per: Hon'ble Mr. Justice Ashok C. Agarwal- Chairman

By the impugned order passed on 1.6.2001 at Annexure-A, the applicant has been reverted from his local officiating post of Divisional Engineer to Senior Sub Divisional Engineer. Being aggrieved by the same, the applicant has submitted a representation on 13.6.01 at Annexure-G. No decision has so far been taken. In the circumstances, we find that the interest of justice will be duly met by disposing of the O.A. at this stage by issuing directions to the respondents to consider and give their decision on the aforesaid representation and convey the same to the applicant expeditiously within a period of three months from the date of service of a copy of this order. The present O.A. is disposed of in the aforesaid terms.

2. No order as to costs.

*G.C.Srivastava*  
(G.C.Srivastava)  
Member (A)

*Ashok C. Agarwal*  
(Ashok C. Agarwal)  
Chairman

mb/